Calcutta High Court at Port Blair. The matter has been considered. The work load from A and N Islands does not justify a permanent Bench at Port Blair. However, the Calcutta High Court has agreed to send Division Benches in circuit to Port Blair frequently.

Written Answers

## मैससंबी० एस० टी० दिलर ट्रेक्टर लिमिटेड, बंगलौर को बैक ऋण

र्1201 श्रीहक्सदेव नारायण यादव : क्या विधि, न्याय और कम्पनी काय मंत्री यह बताने की कृपा करेंगं कि:

- (क) मैसर्स बी० एस० टी० टिलर ट्रैक्टर लिमिटेड, बंगलीर को श्रव तक राष्ट्रीयकृत बैंकों एवं ग्रन्थ वित्तीय संस्थानों द्वारा कितना ऋण दिया गया है भ्रौर उसमें जनता की हिस्सा पूंजी कितनी है तथा उतके प्रबंध निदेशक, श्रद्भक्ष एवं प्रबंध मेंडल के सदस्यों की पूंजी कितनी-कितनी है;
- (ख) क्या यह सच है कि प्रबंध निदेशक, अध्यक्ष एवं प्रबंध मंडल के सदस्यों के वेतन, मत्ते, विदेश यात्रा तथा अतिथि सत्कार भत्ते के नाम पर लाखों रूपये ब्यय किये जाते हैं ग्रीर उसे अम्पनी के खर्च के रूप में दिखा। दिया जाता है; और
- (ग) यदि हां, तो क्या सरकार मामले की जांच कराने तथा उक्त कम्भनी के विरुद्ध कार्यवाही करने का विचार रखती है; यदि नहीं, तो इसके क्या कारण हैं ?

विधि, न्याय ग्रौर कम्पनी कार्य मंत्रालय में राज्य मंत्री श्री ए० ए० रहीम ): (क) इस कम्भनी को 31 दिसम्बर, 1980 तक, इसके पिछले लेखा परीक्षित त्लन-पत्न के धनुसार राष्ट्रीकृत बैंकों स्रौर स्रन्य वित्तीय संस्थानों द्वारा दिया गया कूल ऋण 179. 68 लाखारुपयेथा।

tPreviously Unstarred Question 868, transferred from the 2nd July, 1982.

उपरोक्त तुलन-पन्न के अनुसार कम्पनी को 100 ६० प्रत्येक के 60,000 इक्यूटि शेयरों ग्रीर 100 ह० प्रत्येक 15,000 निष्कीय ग्रधान संचयी को सम्मिलित कूल अभिदत्तापुंजी 75 लाख रुपये थी। इसमें से, कम्भनी के अध्यक्ष और प्रबन्ध निदेशकों तथा ग्रन्थ निदेशकों द्वारा 5895 इक्युटि शेयर पूर्ण रूप से धारित थे। शेष शेयर जनता सहित अन्यों के द्वारा धारित थे।

- (ख) 31 दिसम्बर, 1980 को समाप्त वर्ष हेत्, कम्भनी ने निदेशकों के यात्रा भत्तों पर 17,252 रु० और निदेशकों ये बैठक शहक पर 3200 रु० व्यय किये थे। कथित वर्ष के लिये निदेशक की रिपोर्ट में उल्लेख है कि दो प्रवन्ध निदेशकों ने कम्पनी से कोई पारिश्रमिक नहीं लिया था।
- (ग) अतः उपरोक्त मामले पर किसी भी जांच का ग्रीचित्य नहीं है।

## **Cool Mining Projects**

tl202. SHRi SADASHIV BAGAIT-KAR;

> SHRI ABDUL, REHMAN SHEIKH;

WiH the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that because of the delay in the implementation of the coal mining projects, the cost of about seven such projects have escalated by almost 133 per cent;
- (b) if so, what are the details in this regard stating the extent of delay

tPreviously Unstarred Ouestion 1024, transferred from the 4th March, 1982.

and the major factors responsible for the delay in the implementation of these projects and the extent of escalation in their cost as against the originally anticipated cost; and

(c) what steps have been contemplated by Government to minimise the delay in the implementation of these projects?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) No, Sir. The escalation in cost of the seven projects is due to various reasons which have also caused delay in implementation.

- (b) The projects referred to in
- (a) above are:
  - 1. Sudamdih in BCCL
  - 2. Mocftiidih in BCCL
  - 3. Chinakuri in ECL
  - 4. Dhemo Main in ECL
  - 5. Ramarh **OC** in CCL
- . 6. Jhingurdah OC in CCL
- 7. Rajgamar in WCL

There have been delays ranging from 3 to 16 years and the cost escalation is anticipated to be from 89 per cent to 617 per cent. Reasons j for delay in implementation of these projects are broadly as follows:

- (i) Delay due to land not being available in time.
- (ii) Difficult geo-minmg conditions met during development of mines and/or technology not available for workftig these deposits,
- (iii) Non-availability of plant and machinery.
- (c) (i) Corporation fo concerned State Governments has been sought and ministerial level discussions held to expedite acquisition of land

for coal projects and to tackle Ihe law and order problems, resulting in marked improvement;

- (ii) Suitable steps have taken to obtain foreign consultancy and technical assistance in selected areas a\*nd feasibility reports are being revised incorporating updated mining norms and methods of difficult dealing with geo-mtoing conditions;
- (iii) Procedures for procurement of Plant and Machinery have been streamlined: and
- (iv) Monitoring of progress of implementation has been taken up at the level of 'subsidiary companies and Coal India Limited. In Department of Coal also, a Cell has been' established for this purpose.

## Reduction of Crude Oil Price by Han

- 1203. SHRI B.C. PATTANAYAK: Will ihe Minister of PETROLEUM. CHEMICALS AND FERTILIZERS be pleased Io state:
- (a) whether it is a fact that Iran has cut the price of crude oil;
- (b) if so, what would be the impact of such reduction of the price of crude oil on the oil import bill of the country:
- (c) whether prices of crud.? oil wiH be reduced in the country; and
- (d) if so, what are the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) It would be difficult at this stage to quantify the impact on the Oil Import Bill because it would be dependent on future prices as well as behaviour of the rupee-dollar exchange rate.